(c) the reasons that this campaign is not executed in India?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SULTAN AHMED): (a) to (c) Government of India has decided that the Overseas publicity campaigns for promoting the Commonwealth Games 2010 will be undertaken by the Ministry of Tourism. The publicity campaign has been undertaken in the source markets including UK and South Africa along with the Incredible India Campaigns and coinciding with the Queen's Baton Relay.

Shifting of monorail network at Arthur jail site

857. SHRI BHARATKUMAR RAUT: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that the monorail network is forced to change its plan at the Arthur Jail site in Mumbai due to security of 26/11 attack terrorist Ajmal Kasab;

(b) whether the Mumbai Metropolitan Regional Development Authority (MMRDA) has proposed changes in original plan for shifting the present location near the Arthur Jail so that passengers cannot get a view of the premises or throw anything into the Jail;

- (c) whether there is any financial implications on changing the existing plan; and
- (d) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) No, Sir.

- (b) No, Sir.
- (c) and (d) Does not arise.

Regularization of Colonies

858. SHRI MOHAMMED ADEEB: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the details of the areas/colonies at Delhi which have been regularized, so far;
- (b) the areas and colonies which are yet to be regularized;
- (c) whether it is a fact that no area or colony of Okhla has been regularized;
- (d) if so, the reasons therefor; and
- (e) the steps being taken to regularize those colonies?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) The Government of National Capital Territory of Delhi (GNCTD) has informed that no formal orders regularizing unauthorized colony has been issued by it so far pursuant to the revised Guidelines of 2007 and Regulations issued by DDA in 2008.

(b) GNCTD has informed that Resident Welfare Associations (RWAs) of 1639 unauthorized colonies have applied for regularization.

(c) Yes, Sir.

(d) and (e) Regularization of unauthorized colonies will *inter-alia* involve scrutiny of layout plans, assessment of built up percentage as on 31.3.2002, identification of mixed land use streets, approval of layout plans, fixation of boundaries, land use change, identification of colonies not eligible for regularization etc. Scrutiny of documents submitted by the RWAs has been initiated and Municipal Corporation of Delhi (MCD) has conducted camps with RWAs. Guru Gobind Singh Indraprastha University has superimposed the boundaries of layout plans of satellite/aerial survey images in respect of large number of colonies. Large number of maps have been provided by GNCTD to MCD. The progress is being monitored by GNCTD. As per the revised Guidelines of 2007 and Regulations of 2008, the work relating to regularization involving agencies concerned is to be undertaken, co-ordinated, monitored and supervised by GNCTD.

Transport system in Kerala

859. SHRI M.P. ACHUTHAN: SHRI K.E. ISMAIL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the State Government of Kerala has asked for adequate fund direct to the Kerala State Road Transport Corporation (KSRTC) for modernizing the city transport system in Thiruvananthapuram and Cochin cities under Jawaharlal Nehru National Urban Renewal Mission(JNNURM); and

(b) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) No, Sir.

(b) Does not arise.

Salt Pan Lands of Mumbai.

860. SHRI GOVINDRAO WAMANRAO ADIK:

SHRI SANJAY RAUT:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any committee has been constituted to examine issues relating to utilization of the Salt Pan Lands of Mumbai measuring approximately 2200 hectares which have become unsuitable for salt manufacture;

- (b) if so, the details thereof;
- (c) whether these committees have since submitted their reports to Government;
- (d) if so, the details thereof along-with the recommendations;